

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/TT/2022

Subject : Petition for revision of tariff for 2004-09 and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Combined assets under “Sipat-I Transmission System” in Western Region.

Date of Hearing : 1.8.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Limited & 12 Others

Parties present : Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for revision of tariff for 2004-09 and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following Combined assets under “Sipat-I Transmission System” in Western Region:

Combined Assets Part-I

Asset-I: LILO of Korba- raipur 400 kV S/C line

Asset-II: 765 kV Sipat-Seoni Ckt 1 along with associated bays, 765/ 400 kV ICT-I at Seoni and LILO of 400 kV Bhilai-Satpura line along with bay equipment



Asset-III: 400/ 220 kV ICT along with two 220 kV line bays

Asset-IV: Ckt II of 400 kV D/C Nagada-Degham line

Asset-V: Ckt 1 of 400 kV D/C Nagda-Degham line

Asset-VI: 400 kV D/C Seoni-Khandwa TL, 80 MVAR Bus reactor, 765/ 400 kV ICT II at Seoni Sub-station, LILO of Sarda-Sarovar-Nagda line

Asset-VII: 765 kV Sipat-Seoni Ckt-II

Combined Assets Part-II

Asset-VIII: 315 MVA 400/ 220 kV ICT II at Seoni Sub-station, 315 MVA 400/ 220 kV ICT I

Asset-IX: 315 MVA ICT II

b. Notional COD of Combined Assets Part-I and Combined Assets Part-II is 1.5.2008 and 1.4.2009 respectively.

c. Tariff for the 2014-19 tariff period for Combined Assets Part-I and Combined Assets Part-II was determined vide order dated 28.1.2016 in Petition No. 552/TT/2014 and order dated 9.9.2016 in Petition No. 148/TT/2016 respectively.

d. No ACE was claimed during the 2014-19 tariff period and no ACE is being projected during the 2019-24 tariff period. No decapitalisation has been done during these periods.

e. Rejoinder to the reply of MPPMCL has been filed.

3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

